

SUPREME COURT OF INDIA

This file relates to the proposal for appointment Shri Hamarsan Singh Thangkhiew, Advocate, as Judge of the Meghalaya High Court.

The above recommendation has been made by the then Chief Justice of the Meghalaya High Court on 26th February, 2018, in consultation with his sole colleague. The Government of Meghalaya has conveyed their no objection to the proposal.

At present, there is no Judge in the Supreme Court conversant with the affairs of the Meghalaya High Court to ascertain suitability of Shri Hamarsan Singh Thangkhiew for elevation.

For purpose of assessing merit and suitability of Shri Hamarsan Singh Thangkhiew for elevation to the High Court, we have carefully scrutinized the material placed in the file. Apart from this, we have had interaction with Shri Thangkhiew. On the basis of interaction and having regard to all relevant factors, the Collegium is of the considered view that Shri Hamarsan Singh Thangkhiew, Advocate, is suitable for being appointed as Judge of the Meghalaya High Court.

The Collegium, therefore, resolves to recommend that Shri Hamarsan Singh Thangkhiew, Advocate, be appointed as Judge of the Meghalaya High Court.



(Dipak Misra) CJI

(Ranjan Gogoi), CJI - Designate

(Madan B. Lokur), J.

September 25, 2018.